

(c) the percentage of exemption and subsidy given to the farmers who repay their loans in time;

(d) whether there are many farmers who do not utilize the loan for the purpose for which they were granted;

(e) whether any action has been taken against such people; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) As reported by National Horticulture Board (NHB), 42 farmers from Dhule district and 69 farmers from Jalgaon district have received loan under subsidy scheme of National Horticulture Board. The project-wise, district-wise and Bank-wise details are given in Annexure [See Appendix 227 Annexure No. 16] NHB guidelines do not provide any exemption for timely repayment of loan.

(d) to (f) NHB provide subsidy to only completed cases after verification of utilization of loan for the purpose of project.

Payment at petrol pumps through credit cards

†1449. SHRI KAPTAN SINGH SOLANKI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that oil companies in collaboration with private banks have insisted for making payments through credit card machine at petrol pumps so that 2.5 per cent surcharge on petroleum products may be escaped;

(b) whether Government has taken any action in this regard;

(c) whether such practices adopted by private banks and oil marketing companies are not in violation of competition act; and

(d) if so, the steps taken against banks and oil marketing companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The payment through credit cards is one of the various optional payment channels available to the customers. The Reserve Bank of

†Original notice of the Question was received in Hindi.

India (RBI) has issued a Master Circular dated 2.7.2012 on 'Credit Card Operations of Banks', which, *inter-alia*, provides that the card issuing bank should prescribe a ceiling rate for processing and other charges on credit card transactions/dues. However, the banks are required to disclose such charges to the customers in the form of "Most Important Terms and Conditions" in accordance with these Guidelines. Further, the acquiring banks levy charges, including surcharge on credit card transactions, towards the expenses incurred in setting up the hardware and network for processing payments through credit cards. In order to promote credit card payments, the banks sometime waive such charges as part of co-branded card arrangement between the banks and the merchant establishments as per mutually agreed terms and conditions.

Financially supported schemes by World Bank and IMF

†1450. SHRI DARSHAN SINGH YADAV: Will the MINISTER OF FINANCE be pleased to state:

(a) the details of the schemes of the country which have been financially supported by the World Bank and International Monetary Fund (IMF) during the last three years as on date;

(b) the schemes for which loans have been provided; and

(c) whether any specific conditions have been imposed on such loans and the rate at which the annual interest is being paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) There is no project that is being implemented with assistance from International Monetary Fund. A list of projects signed with World Bank for, assistance during the last three years is given in Statement (*See below*).

(c) The Loan/Credit Agreements are signed for the Projects which includes an agreed action program to be implemented over the life of loan/credit to the project. The interest rates may vary according to the type of loan and are defined in the legal documents. These are shown in the Statement.

†Original notice of the Question was received in Hindi.